

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3612**  
TO BE ANSWERED ON 08.08.2016

ECONOMIC AND DEMOGRAPHIC RIGHTS OF TRIBALS

3612. SHRI JYOTIRADITYA M. SCINDIA:  
SHRI KAMAL NATH:

Will the Minister of Tribal Affairs be pleased to state :-

- (a) whether the Government has received any representations regarding violation of economic and demographic rights of tribals in the country;
- (b) if so, the number of representations received in this regard during the last three years and the action taken by the Government thereon;
- (c) whether a number of such representations are pending with the Government; and
- (d) if so, the details thereof along with the steps taken/being taken by the Government for their expeditious settlement?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS  
(SHRI JASWANTSINGH SUMANBHAI BHABHOR)

(a): Ministry of Tribal Affairs has received representations from time to time on issues relating to educational schemes including scholarships being given to Scheduled Tribe (ST) students, inclusion/exclusion of any community in / from the list of Scheduled Tribes of a State / UT, implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, funds released under various schemes of the Ministry to States/UTs and Voluntary Organizations.

(b) to (d): The Ministry receives representations/grievances directly through the Centralized Public Grievance and Redress and Monitoring System (CPGRAMS). The status of grievances received online through CPGRAMS during the last three financial years is as under:-

Year	No. of grievances brought forward	No. of grievances received during the period	Total Receipts	Cases disposed of during the period
2013-2014	103	264	367	349
2014-2015	18	491	509	447
2015-2016	62	777	839	718

As on 4<sup>th</sup> August, 2016, in addition to above brought forward 121 grievances from the financial year 2015-2016, 259 new grievances were received during the current financial year. A total of 257 grievances have been disposed of with closing balance of 123. The representations are processed as per extant guidelines on the issues raised and are appropriately addressed.

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